

the Ministry of Agriculture (Department of Rural Development)—Problem of Drinking water supply for Scheduled Castes and Scheduled Tribes in States and Union Territories.

(ii) Action taken Statements

SHRI K. D. SULTANPURI (Simla) : I beg to lay on the Table a copy each of the following Statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

- (i) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Seventeenth Report (Eighth Lok Sabha) on Reservations for, and Employment of Scheduled Castes and Scheduled Tribes in Union Bank of India and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.
- (ii) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Fifth Report (Eighth Lok Sabha) in Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in National Textiles Corporation Limited with Special Reference to National Textiles Corporation (West Bengal, Assam, Bihar and Orissa) Limited.
- (iii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Seventh Report (Eighth Lok Sabha) on Reservations for and employment

of Scheduled Castes and Scheduled Tribes in Rourkela Steel Plant.

- (iv) Statement showing action taken by Government on the recommendations contained in Chapter I of Eighth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Marketing Division) and Refineries and Pipelines Division.
- (v) Statement showing action taken by Government on the recommendations contained in Chapter I of Fifteenth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Aluminium Company Limited.
- (iv) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Fifty Seventh Report on Special Component Plan for Scheduled Castes-Part-I.

12.09 hrs.

MATTERS UNDER RULE 377

[English]

- (i) Need to take steps to ameliorate the condition of Scheduled Castes and Scheduled Tribes in the country.

SHRI SOMNATH RATH (Aska) : Today after a little more than four decades of emancipation and incorporation of relevant safeguards in the Constitution of India, the position of Scheduled Castes and Scheduled Tribes continue to suffer

with various social and other disabilities. Though a good deal of public opinion is mobilised against such disabilities, yet there is need for incessant vigilance.

Several Acts have been passed by the Central and State Governments, but we have not yet succeeded to ameliorate economic status of the Scheduled Castes and Scheduled Tribes. Tribal issue is no doubt very delicate and sensitive. A scientific approach is necessary. Enormous national and State funds which have been utilised in accordance with the declared objectives for the welfare of these people are required to be put to proper scrutiny and rigorous tests.

Intensive efforts should be undertaken for their development without jeopardising their existing rights and customs.

Our late beloved Prime Minister, Smt. Indira Gandhi, had put her very life at stake for amelioration of their social and economic conditions and to bring them on par with others. Our present dynamic Prime Minister, Shri Rajiv Gandhi, is no less keen for their welfare. The welfare of the Tribal is a national talk, but what is required is implementation of laws to the benefit of Harijans and Adivasis besides honest and sincere implementation of different schemes and programmes meant for them putting an end to middlemen exploitation and subsidies reaching the beneficiaries.

[*Translation*]

(ii) Need to provide adequate facilities in Agra for promotion of international tourism.

SHRI NIHAL SINGH JAIN (Agra) :
After oil industry the tourism is the second biggest industry in the world and every year India is earning foreign exchange from it to the tune of Rs. 1500 crores which is negligible as compared to the earnings of other countries of the world. In order to increase foreign exchange earnings from tourism it is necessary to develop Agra from tourism point of view and for this purpose following basic facilities should be increased there :

1. A Tourism Development Authority should be constituted in Agra without any delay.
2. Five star hotels should increase their bed capacity by 2000 additional beds by 1990.
3. Civil Airport in Agra should be constructed immediately and it should be connected by air services with all International Airports and main business centres in India.
4. All Railway Stations in Agra city should be modernised and all trains passing through Agra Cantt. and Tundla stations should stop at Agra and reservation quota from Agra should be increased. Fast train should be introduced to connect Agra with big cities like Calcutta, Bombay, Madras, Trivandrum, Ahmedabad etc.
5. National Highway No. 2 from Delhi to Agra and National Highway No. 11 from Agra to Jaipur should be widened to make them four lanes road and overbridges should be constructed on all railway crossings on above mentioned sections of National Highways. To provide access to the historical buildings situated in the trans-Yamuna area, either bridge or rope bridge should be constructed over Yamuna river.
6. Recreation centres should be opened in Agra for the entertainment of the tourists.
7. Arrangement for boating should be made at Kitham lake situated at the native place of great poet Surdas and entertainment park should also be constructed there.